

Notifications and Orders

(72) Charges payable for misuse of Site/Buildings under Rules 1960 and Rules 1973 - No. 5/10/63/UTFI(5)-2002/5240. - In exercise of the powers conferred by Rule 9-A of the Chandigarh (Sale of Sites and Buildings) Rules, 1960 and Rule 20-A(I) read with Rule 17(10) of the Chandigarh Lease Hold of Sites and Buildings Rules, 1973, and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh hereby notifies the following charges to be payable jointly and severally by the transferee/lessee and occupier of the site or building for every month or part thereof the misuse occurs:-

(a) For residential premises and institutional premises:

- (i) Rs. 50 per square yard if less than 25% of the site or covered area of building is misused.
- (ii) Rs. 100 per square yard if 25% or more of the site or covered area of building is misused.

The charges shall be levied on the entire area of the site.

(h) For commercial premises, charges shall be Rs. 20 per square foot for misuse on the ground floor, Rs. 10 per square foot for misuse on an upper floor or on a basement floor, and Rs. 40 per square yard for misuse of open area. The charges shall be levied for the entire covered area of the concerned floor where the misuse occurs (corridors, passages, stairways etc. shall be considered, as a part of the covered area).

2. In case of transfer of leasehold rights of a site or building not subject to payment of unearned increase in terms of rule 17(10), the following transfer charges shall be levied and payable before, the Estate Officer conveys permission for transfer.-

(a) For residential, industrial or institutional premises at Rs. 200 per square yard.

(b) For commercial premises at Rs. 600 per square yard. (*Published in Chd. Administration Gazette (Extra) dated 5.6.2002 at Page 1602*),